BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

Original Application No. 1074/2024

Durgesh Katoch ...Applicant

Versus

State of Himachal Pradesh & Ors. .....Respondents

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FILED THROUGH
COUNSEL FOR THE RESPONDENT No. 1, 2, 3

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Dated: 20.01.2026

REPLY ON BEHALF OF RESPONDENT NO 1, 2 AND 3 - THROUGH DIVISIONAL FOREST OFFICER NURPUR.

MAY IT PLEASE YOUR LORDSHIPS:-

Preliminary submission: -

1. That Sh. Durgesh Katoch has filed Original Application No. 1074 of 2024 titled *Durgesh Katoch vs. State of Himachal Pradesh* before the Hon'ble National Green Tribunal. The matter was listed for hearing on 21.08.2024, and after hearing the parties, the Hon'ble Tribunal was pleased to constitute a Committee comprising (i) the Divisional Forest Officer, Nurpur Forest Division, (ii) the Regional Officer, MoEF&CC, Chandigarh, and (iii) the District Magistrate, Kangra.

2. That, as per the order dated 21.08.2024 passed by the Hon'ble National Green Tribunal in the above-mentioned case, the Joint Committee was directed to visit the site, ascertain the veracity of the allegations regarding illicit felling of khair trees in the area concerned, determine the number of khair trees illicitly felled, and suggest appropriate remedial measures. It was further ordered by the Hon'ble Tribunal that the said exercise be completed within a period of eight weeks and that a factual and action-taken report be filed before the Hon'ble Tribunal within the said period.

3. That, in compliance of the order of the Hon'ble National Green Tribunal, the members of the Joint Committee, namely the Divisional Forest Officer, Nurpur Forest Division; the representative of the District Magistrate, Kangra, i.e. Sh. Surender Thakur, Sub-Divisional Magistrate, Indora; and the representative of the Regional Office, MoEF&CC, Chandigarh, i.e. Sh. Sunny Goel, Technical Officer, visited the site/area in question on 03.10.2024, 22.10.2024, 24.10.2024 and 25.10.2024 and enquired into the matter in detail by examining all relevant aspects. The said Committee, after ascertaining the veracity of the allegations regarding illicit felling of khair trees in the area concerned and upon completion of all requisite codal formalities, submitted its report to the Hon'ble National Green Tribunal within the specified time.

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4. That the matter was inquired into impartially by the Joint Committee after duly associating the local residents as well as the applicant/complainant. There exist no valid or sustainable grounds to raise any objection to the Joint Inquiry Report submitted by the Joint Committee before the Hon'ble National Green Tribunal in the present matter. It is further submitted that the applicant/complainant, namely Sh. Durgesh Katoch, Resident of Village Mahtoli, Post Office Dhiala, Tehsil Indora, District Kangra, Himachal Pradesh (hereinafter referred to as the "applicant/complainant"), remained dissatisfied with the inquiry proceedings throughout, without any justifiable or cogent reasons whatsoever. Thus, in view of the facts and circumstances stated hereinabove, it is evident that the original application as well as the objections filed by the applicant to the Joint Committee Report are unjustified, baseless, and devoid of merit and, therefore, deserve to be dismissed.

Para wise reply to the objections filed by the applicant/complainant to Hon'ble National Green Tribunal on the report of Joint Committee:-

1. That the contents of the this paragraph are wrong and hence denied. The spot inspection was conducted by the Joint Committee well within the stipulated time, and the report was submitted to the Hon'ble National Green Tribunal through the coordinating agency via the official e-mail of the Hon'ble Tribunal within the prescribed period. However, the Hon'ble National Green Tribunal (Registrar General), vide Office Order No. NGT (PB)/Judicial/16/2020/390 dated 04.09.2024, ordered as under:-

> "It is hereby notified for information of all concerned parties/counsels that, henceforth no pleadings/report/ documents, etc. in pending case will be accepted except through E-filling module of NGT. Pleadings/reports/documents, etc. filed through E-mail will not be taken on record, unless otherwise directed."

In view of the aforesaid Office Order, the report was thereafter filed before the Hon'ble National Green Tribunal through the e-filing module of the Hon'ble Tribunal.

2. That the contents of this paragraph are wrong and hence denied. In this regard, it is submitted that, for the purpose of ascertaining the veracity of the allegations regarding illegal felling of trees in the area concerned and for determining the number of trees allegedly illegally felled, the Hon'ble National Green Tribunal, vide its order dated 21.08.2024 (para-3), constituted a specific Joint Committee. There was no direction or order of the Hon'ble Tribunal mandating the association of the applicant/complainant in the inquiry process.

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Notwithstanding the above, the Joint Committee, in the interest of justice and transparency, associated the applicant/complainant during the inquiry proceedings. However, the said bona fide action has not been appreciated by the applicant/complainant and, instead, he has raised baseless and untenable objections in this regard.

3. That the contents of this para need no reply in view of the submission made in para supra.

4. That the contents of the said paragraph are wrong and hence denied. As per the official records, the old Khair tree stump found by the Inquiry Committee in Compartment C-5 of Bheri Forest was felled for cremation purposes in accordance with the customary rights of the local residents, as duly recorded in the *Wajib-ul-Arz*. The said felling was lawfully carried out and was duly entered in the official records, namely the Death Register at Serial No. 109. The Khair tree in question was felled for the cremation of Smt. Soma Devi, wife of Sh. Munshi Ram, resident of Village Dhiala, who expired on 29.01.2024. An attested copy of the relevant entry of the Death Register is annexed herewith for ready reference as **Annexure R-I**.

As per the allegations levelled by the applicant/complainant, the said Khair stump was shown to the Joint Committee on 03.10.2024, i.e., after a lapse of approximately eight months from the date of felling and after the passage of the monsoon season. It is a natural phenomenon that coppice shoots emerge from a Khair stump during such a period. To further corroborate this fact, the statement of the Village Pradhan is annexed herewith as **Annexure R-II**. Thus, it is evident that the objections raised by the applicant/complainant are baseless, misconceived and unsupported by any cogent evidence.

5. That in reply to this para, it is respectfully submitted that in each and every case of illicit felling detected or noticed, due cognizance of the forest offence has been taken by the concerned field staff of the Forest Department by issuing Damage Reports and/or by lodging complaint applications with the concerned Police Station, as per the prescribed procedure. In cases where the matter was referred to the Police Department, regular follow-up and status reports have also been obtained from time to time. It is reiterated that due cognizance has been taken by the concerned forest staff in all cases of illicit felling.

It is further submitted that on 21.04.2024, the matter relating to illicit felling of Khair trees in Bheri Forest was duly reported to the concerned Police Station, Indora, by the then Block Officer, Gangath Block (Indora Range), Sh. Ashwinder Singh (now retired), along with the concerned Forest Guard, Dhiala Beat, Sh. Gaurav Sharma. The said complaint was duly received by the Police Station,

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Indora, vide receiving No. 160/Dasti dated 21.04.2024, as endorsed on the top right corner of the complaint **Annexure R-III**. The same receiving number has also been reflected in GD No. 040 dated 27.04.2024. **Refer Annexure R -IV.**

It is further submitted that the Range Forest Officer, Jawali, who was holding additional charge of Indora Forest Range, has inadvertently and erroneously referred to the said receiving number i.e. 160 dated 21.04.2024 as an FIR number while submitting the report to the Assistant Conservator of Forests, Nurpur. A copy of the said communication is annexed herewith as **Annexure R-V**.

It is humbly submitted that cognizance of every forest offence has been duly taken by the concerned staff of the Forest Department and the Joint Committee has correctly reported the factual position to the Hon'ble National Green Tribunal. No attempt whatsoever to mislead or create any misunderstanding, as alleged by the applicant/complainant, has been made.

6. That the contents of this para are wrong and hence denied. It is submitted that the applicant/complainant himself led the Joint Committee to all the spots/areas in question. With respect to the said spot, the applicant/complainant showed the Joint Committee a pit and alleged that a Khair tree had been cut, removed, and that even the remaining stump had been uprooted. Upon inspection, the Joint Committee rightly recorded the spot status as "nothing found" for want of any corroborative or supportive evidence to substantiate the said allegation. No remaining roots or other physical indicators of tree felling or uprooting were found at the site which could suggest that the pit was the result of uprooting of a Khair tree, as alleged by the applicant/complainant.

7. That the contents of this para are wrong and hence denied.

8. That the contents of this para are wrong and hence denied.

9. That the contents of this para need no reply being a matter of record.

10. That the contents of this para are not correct and hence denied. It is respectfully submitted that the inspection of all alleged spots was carried out by the Joint Committee in association with the applicant/complainant, along with his accompanying colleagues/associates, on 03.10.2024, 22.10.2024, 24.10.2024, and 25.10.2024, to the full satisfaction of the applicant/complainant at the relevant time. It is pertinent to submit that, as per the discussion held with the applicant/complainant on 03.10.2024, only six (06) specific spots were initially required to be inspected. All the said six spots were duly visited by the Joint Committee and, upon prima facie inspection, nothing illegal as alleged by the applicant/complainant was observed or noticed by the Committee. Thereafter, with

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an apparent intent to unnecessarily complicate and prolong the proceedings, the applicant/complainant alleged that the entire UP-Bhedi Forest, having an area of approximately 870 hectares, ought to be inspected by the Joint Committee.

It is submitted that UP-Bhedi i.e. Un-demarcated Protected Forest comprises an undulating terrain with dense undergrowth and is not a contiguous forest block, having numerous intervening private land parcels. In view of the nature, extent, and terrain of the forest area, it was neither feasible nor practicable for the Joint Committee to inspect the entire forest, particularly when the original complaint was confined to specific identified spots. The matter was duly discussed with the applicant/complainant; however, he did not agree to any feasible or practical course of action and persisted with unreasonable demands, thereby adopting dilatory tactics for reasons best known to him.

Further, the applicant/complainant addressed a complaint dated 04.10.2024 to the Deputy Commissioner, Kangra, with copies marked to the Hon'ble National Green Tribunal, the Regional Office, MoEF&CC, and the Sub-Divisional Magistrate, Indora, levelling vague, unsubstantiated, and baseless allegations against the members of the Joint Committee. Despite the same, the Joint Committee, in the interest of fairness and transparency, again afforded the applicant/complainant an opportunity to point out the alleged spots of illicit felling. Consequently, a total of sixteen (16) spots were shown by the applicant/complainant to the Joint Committee, all of which were duly inspected. The inspection process was concluded only after the applicant/complainant confirmed that no further spots remained to be shown to the Joint Committee. The allegation that all the spots were not visited is incorrect and accordingly denied. The Sub-Divisional Magistrate, Indora, despite holding multifarious administrative responsibilities, personally visited all the spots shown by the applicant/complainant along with the members of the Joint Committee and was satisfied with the inspection carried out. The personal allegations levelled by the applicant/complainant against the Joint Committee members are false, baseless, and motivated, and have been made with malafide intent.

11. That the contents of this para need no reply in view of the submitted made in foregoing paras.

12. That in reply to this para, it is respectfully submitted that the Joint Committee, associated the applicant/complainant with the inquiry and afforded him full opportunity to lead the Committee to all spots as per his own allegations. The applicant/complainant fully availed the said opportunity and himself led the Joint Committee, along with his associates, to a total of sixteen (16) spots, to his complete satisfaction. The Joint Committee concluded the spot inspections only

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after the applicant/complainant categorically stated that no further spots remained to be shown.

It is pertinent to highlight that at no point during the spot inspections, which were conducted with due association of the applicant/complainant did he raise any issue or allegation regarding the checking of seventy (70) Salvage Khair trees of the year 2024. As per the official records, the said seventy (70) dry Khair trees pertain to salvage Lot No. 36/2023-24 of UP-115 Bheri, Compartments C-24 and C-27, having a total meter girth (MG) of 38.37, which were duly permitted for felling in accordance with the rules. A copy of the relevant record is annexed herewith as **Annexure R-VI.**

It is further submitted that the applicant/complainant himself led the Joint Committee to Compartments C-24 and C-27, wherein he pointed out one (01) old dry Khair stump in Compartment C-24 and two (02) old Khair stumps in Compartment C-27.

Upon verification, it was found that the said stumps pertained to old salvage lots and had been felled by the Department in accordance with due procedure. Both the compartments were thoroughly inspected by the Joint Committee in the presence of the applicant/complainant. No other spot or instance of alleged illicit felling was shown by the applicant/complainant during the said inspection.

The objection now sought to be raised by the applicant/complainant is an afterthought, raised with malafide intent only to unnecessarily prolong the proceedings and to harass the respondents, particularly in view of the fact that the Joint Committee report has clearly exposed the baseless and false nature of the allegations made by the applicant/complainant.

13. That the contents of this para are wrong and hence denied. It is submitted that after completion of the spot inspections, the applicant/complainant was requested to give his statement; however, instead of furnishing the same, he submitted a pre-written, computer-printed document, which was in the nature of another complaint containing personal, unsubstantiated, and baseless allegations against various officers.

The applicant/complainant was duly informed that all his concerns, if any, relating specifically to the spot inspections conducted by the Joint Committee would be appropriately recorded. Despite being afforded this opportunity, the applicant/complainant appeared more inclined to unnecessarily complicate the matter and prolong the proceedings, rather than to facilitate the conclusion of the spot inspection process, for reasons best known to him. Accordingly, the allegations levelled against the official staff are wholly false, baseless, and denied.

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14. That in reply to this para, it is respectfully submitted that the GPS coordinates reflected in the Joint Committee report at pages 10–47 are recorded in degrees, minutes, and seconds (DMS) format, whereas the GPS coordinates mentioned in the annexed photographs are recorded in decimal degrees (DD) format. Upon conversion of the units, it is evident that both sets of coordinates correspond to the same locations/spots.

It is further submitted that the photographs were taken using a mobile phone through the "NoteCam" Android application, which requires active internet connectivity for recording GPS location data. The spots in deep forest areas, where internet connectivity was weak and inconsistent, normal photographs were taken in those spots.

Further all members of the Joint Committee personally visited each and every spot and thereafter prepared the report, wherein no adverse findings, as alleged by the applicant/complainant, were observed or recorded. The objections now sought to be raised by the applicant/complainant are false, baseless, and have been raised only with the intent to unnecessarily prolong the proceedings and to harass the respondents, and are therefore denied.

15. That the contents of this para are wrong, hence denied. The applicant/complainant was given full opportunity by Joint committee to show his version of allegation. After that, 100% checking of all compartments were done by department itself and report was submitted to Joint committee. It is wrong to question the report just for want of corroborating photographs.

16. That in reply to this para, it is respectfully submitted that the trees in question were felled by local residents in exercise of their duly recorded rights as entered in the wajib-ul-arz, and the same was thereafter duly intimated to and taken on record by the Forest Department in accordance with the prescribed procedure.The matter was again freshly inquired into, during which it was found that the said trees were felled by Sh. Omkar Nath, resident of Village Dhiala, Tehsil Indora, District Kangra, H.P., for the purpose of Bhog/Teharvi ceremony of his father, Late Sh. Prem Nath, whose cremation was performed as per Samadhi vidhi. No illegality was found, as the trees were felled strictly in accordance with the local customary rights, and therefore, the objection raised by the applicant/complainant is wholly baseless and denied.

17. That in reply to this para, it is humbly submitted that the said matter was inquired and it was found that a bonafide mistake has been made by concerned

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staff. It was found that same entries have been mistakenly made on Sr.No. 102 & 104 of Death register.

Necessary disciplinary action has been initiated against concerned forest staff.

That in reply to this para, it is further submitted that the applicant/complainant has mentioned the *Acacia catechu* i.e. Khair tree as "vulnerable", which is not true. On the contrary this tree is quite abundant tree in India as well as in lower Himachal Pradesh. The felling of Khair tree from private land is allowed and is regulated by forest department as per various Acts/Rules. Even the felling of Dry Khair from forest land is departmentally undertaken through Salvage Lots. It is also pertinent to bring into kind attention of Hon'ble Tribunal that recently the silvicultrue felling of Green Khair trees from forest land has also been allowed by Hon'ble Supreme Court order dated 10.05.2023 in I.A No. 87648 of 2020 in Writ Petition (c) No, 202 of 1995 –T.N Godavarman Thirumulkpad Vs Union of India & Ors.

18. That in reply to this para, it is respectfully submitted that the matter was duly inquired into with the Pradhan, Gram Panchayat Gheta, Tehsil Indora, H.P., with reference to his statement dated 29.10.2024, which has been filed by the applicant/complainant as Annexure A-4 before the Hon'ble National Green Tribunal.During the said inquiry, the Gram Pradhan could not state anything regarding any alleged illicit felling. His statement was accordingly recorded, a copy whereof is annexed herewith as **Annexure R-VIII**. In the said statement, the Gram Pradhan categorically stated that neither had he received any written complaint regarding illicit felling in Gram Panchayat Gheta, nor had he received any information whatsoever about any such illicit felling in the said Panchayat.In view of the above, the earlier statement of the Gram Pradhan, dated 24.10.2024, stands contradicted by his subsequent recorded statement and, therefore, lacks evidentiary value. Thus the contents of para lack merit.

Final Submission and Prayer

In view of the facts and circumstances stated hereinabove, it is respectfully submitted that the Respondent Department has, over the last two years, undertaken sustained, sincere, and effective measures for forest protection in strict compliance with the statutory mandate. As a result of continuous vigilance and enforcement, 493 cases of illicit felling and other petty forest offences have been detected, wherein damage reports and mandatory statutory action has been duly taken in all such cases by the concerned forest staff. Further, seven fresh cases have been registered under Section 52-A of the Indian Forest Act, 1927 for confiscation

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proceedings of vehicles and forest produce involved in forest offences, and confiscation orders have already been passed in five pending cases under the said provision. It is also pertinent to place on record that, through coordinated action with the Police Department, a notorious and habitual forest offender, namely Balwinder Singh alias Bunty, has been apprehended vide FIR No. 0080 dated 06.09.2025, Police Station Fatehpur, who has been involved in approximately 30 cases of illicit felling and other forest offences over the past 15–20 years. These undisputed facts clearly demonstrate the Respondent Department's proactive approach, due diligence, and commitment towards forest conservation.

The allegations raised by the applicant are therefore baseless, unsubstantiated, and contrary to the record. Accordingly, it is most respectfully prayed that the present Original Application may be dismissed as being devoid of merit, with no adverse inference against the Respondent Department, in the interest of justice.

Through

Divisional Forest Officer
Nurpur Forest Division
Nurpur, H.P.

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

NEW DELHI

Original Application No. 1074/2024

Durgesh Katoch

Applicant

Versus

State of Himachal Pradesh

Respondent

ATTESTED DATE 16/1 Rajni Devi Advocate OATH COMMISSIONER NURPUR

AFFIDAVIT IN SUPPORT OF REPLY OF ORIGNAL APPLICATION No. 1074/2024

I, Sandeep Kohli HPFS S/o Late Sh. Manohar Lal Kohli aged 48 years occupation Govt. service resident of Forest Colony Nurpur presently working a Divisional Forest Officer Nurpur, Tehsil Nurpur, District Kangra, Himachal Pradesh do hereby solemnly affirm and declare as under:-

1. That accompanying reply has been drafted at my instance and contents of Para 1 to 18 of the reply on merit & Para 1 to 4 of preliminary submission is correct and best of my knowledge.

2. I, further, declare that contents of above affidavit are also true and nothing material has been concealed there from.

Verified at Dharamshala on this 16 day of 01 ,2026

Rajni Devi Adv. Oath Commissioner

Deponent is identified by Sh. Ajitesh Pathania Adv. Signature of Identifier

Certified that this affidavit has been read over and explained in vernacular English to the Deponent Sandeep Kohli who seemed to be perfectly understand the same at the time of making thereof

Oath Commissioner Rajni Devi Advocate Nurpur Distt Kangra (HP)

Certified that the above was duly sworn on oath/solemn affirmation before me this day of 16/1/26 at Nurpur Forest Division personally known to me and identified by Sh. Ajitesh Pathania Adv. who is personally known to me

Respondents 1,2 &3

Oath Commissioner Rajni Advocate Distt. Kangra (HP)

Annexure R-1 Page-11

S.No.	Name and Address	Date of Death
106	Satyawati W/o Chuni Ram Po Sidhang	30-11-23
107	Satish Singh Pathania S/o Mukam Chand Po Mahroli	8-01-24
108	Bidhi Chand S/o Kundu Ram Po Dhiala	28-01-24
109	Soma Devi W/o Munshi Ram Po Dhiala	29-01-24
110	Geera Devi W/o Sh. Gulji Ram Po Dhiala	07-02-2024
111	Pushpinder Singh S/o Babu Ram Po Mahroli	29-02-2024
112	Dal Singh S/o Sh. Dhula Ram Po Mahroli	18-04-2024
113	Seema Devi W/o Sunder Lal	14-05-2024

Range Forest Officer
Indora Forest Range
at Bhadroya Distt. Kangra (H.P.)

Annexure R-1 Page-11

Spot Use	Class	Strength	Forest	Remarks
Dry Khair (02)	II = 2	1/13, 2/13	Upper Bhaj	
Kamal (03)	III = 3	2/13, 2/13, 3/13	C-5	
Sisam (02)	II = 2	2/13, 2/13	प्रधान ग्राम पंचायत मकड़ोली वि.ख. इन्दौरा (कांगड़ा)	
Dry Khair (2)	II = 2	2/13, 2/13	Up-per Bhaj	
Kamal (03)	III = 3	2/13, 2/13, 3/13	C-1	
Sisam (2)	II = 2	2/13, 2/13	प्रधान ग्राम पंचायत मकड़ोली वि.ख. इन्दौरा (कांगड़ा)	
Kamal (3)	III = 3	1/24, 2/24, 3/24	Upper Bhaj	
Dry Khair (4)	II = 4	2/24	C-5	
Kinal (1)	III = 1	1/24	प्रधान ग्राम पंचायत मकड़ोली वि.ख. इन्दौरा (कांगड़ा)	
Kamal (11)	II = 4	1/24, 2/24, 3/24, 4/24	Upper Bhaj	
Khair (III) = 01	III = 1	1/24	C-5	
Gangla	II = 1 (Dry)			
Kamal (4)	III = 4	11/24, 12/24, 13/24, 14/24	Up-per Bhaj	
Bill (2)	III = 2	10/24, 11/24	C-11	
Khair (1) Dry	III = 01	11/24		
Kamal (2)	III = 02	11/24, 12/24		
Sisam (1)	II = 01	1/24	Upper Bhaj	
Dry Khair (1)	II = 01	1/24	C-10	
Kamal (2)	III = 02	1/24, 2/24		
Marwa (2)	III = 02	2/24, 1/24		
Kamal (4)	III = 04	1/24, 2/24, 3/24, 4/24	Up-per Bhaj	

Annexure R-II
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कार्यालय सामुदायिक केन्द्र पंचायत, मकड़ोली

विकास खण्ड इन्दौरा जिला कांगड़ा (हि०प्र०)

क्रमांक.....

दिनांक.....

तस्दीक की जाती है कि टीका ध्याला की आरा मशीन के सामने रास्ते के साथ श्मशान घाट के पास जो टाहली का पेड़ कटा है वह मृतक सोमा देवी पत्नी श्री [illegible] के मृतक शरीर को जलाने के लिए दिनांक 29-01-24 को किया गया है। विवरण निम्न अग्रेतर कार्यवाही हेतु पेश है।

Range Forest Officer
Indora Forest Range
at Bhadrova Distt. Kangra (H.P.)

To be Attested

Range Forest Officer
Indora Forest Range
at Bhadrova Distt. Kangra (H.P.)

AnyScanner

सेवा में

प्रभारी पुलिस चौकी
इन्दौरा

विषय : खैर के पेड़ काटे होने बारे।

श्रीमान जी,

निवेदन यह है कि वन रक्षक अधिकारी गंगाराम अभिनन्द सिंह वन रक्षक धमाला और गौरव शर्मा द्वारा जंगल धमाला बीट UP-III Bhai C-5, C-12, C-10, C-11, C-24, C-26 की गश्त की गई दौरान गश्त पाया कि उपरोक्त जंगल के कम्पार्टमेंट में काटे हुए पुराने खैर पाए गए। मौका पर घाटमोल चोरी है व घाटमोल में चोरी की सूचना प्राप्त होती व आपके विभाग द्वारा रोकी वह की जाती। अतः मेरा आपसे अनुरोध है कि दोषी अज्ञात विभाग के खिलाफ में रिपोर्ट दर्ज की जाए। काटे गए पेड़ों का विवरण निम्नलिखित है।

Sr.	Circumference	Class	Remarks
1	119	[illegible]	
2	116	[illegible]	
3	99	[illegible]	
4	95	[illegible]	
5	109	[illegible]	
6	90	[illegible]	
7	112	[illegible]	
8	88	[illegible]	
9	110	[illegible]	
10	114	[illegible]	
11	98	[illegible]	
12	90	[illegible]	
13	91	[illegible]	
14	112	[illegible]	
15	94	[illegible]	
16	118	[illegible]	
17	112	[illegible]	
18	94	[illegible]	
19	90	[illegible]	
20	116	[illegible]	

To be Attested

Range Forest Officer
Indora Forest Range
at Bhadroya Distt. Kangra (H.P.)

B.D. Gangta
वन रक्षक अधिकारी
गंगाराम
अभिनन्द सिंह
6230073239

वन रक्षक
धमाला बीट
गौरव शर्मा
9418712041

Annexure R-IV

52

Pg 14

S No. _____
Dated: _____

General Diary Details
(रोजनामचा का विवरण)

State (राज्य): HIMACHAL PRADESH

P.S. (थाना): INDORA

District (जिला): POLICE DISTIRCT NURPUR

a) G.D. No. (रोजनामचा सं.): 040

b) G.D. Date (रोजनामचा दिनांक): 27/04/2024 08:58:57 PM

c) G.D. Type (रोजनामचा प्रकार): Arrival

d) Name of Writer and Rank (लेखक का नाम और रैंक): PC/ Vishal Chaudhary

e) Entry (for Officer) प्रविष्टि (अधिकारी के लिए): HC/Mounty Guleria /18/

f) GD Subject (रोजनामचा विषय): वापसी व रपट 24.4 इतलाहन

g) G.D. Brief (रोजनामचा संक्षिप्त):

इस समय दर्ज है कि मन मु.आ. गय आ. सतविन्द न. 408 के व सवारी निजी गाडी रफता व हवाला रपट न. 33 रोजनामचा हजा के बाद तसदीक हालात शिकायत पत्र सख्या 160/दस्ती दिनांक 21-04-24 अजाने वन खण्ड अधिकारी गगथ अम्बिन्द सिंह व वन रक्षक गोरव शर्मा मुकाम ध्याला बीट से हाजिर थाना आया हूँ। दौराने तसदीक हालात मौका मुकाम ध्याला बीट के वन रक्षक गोरव शर्मा व स्थानीय व्यक्ति कमल सिंह पुत्र चैन सिंह निवासी गाव महतोली डा. ध्याला तह. इन्दौरा जिला कागड़ा की निशान देही पर मौका का मुलाहजा किया गया तथा वन रक्षक गोरव शर्मा पुत्र विनोद कुमार शर्मा निवासी गांव नलेटी डा. नेहरूपुखर तह. देहरा गोपीपूर जिला कागंडा हि.प्र. व उम्र 25 वर्ष का ब्यान कलमबन्द किया गया। जिसने अपने ब्यान में जाहिर किया कि "ब्यान किया कि मै उपरोक्त पते का रहने वाला हूँ तथा वर्तमान समय मे ध्याला बीट मौजा भेड़ी अनोह क्षेत्र जो दीणी खण्ड सनिहाल बीट के साथ लगती है इस बीट में बतौर वन रक्षक कार्यरत हूँ। ध्याला बीट लगभग 900 हैक्टयर मे फैली हुई है जिसका अधीकांश भाग जगल/अनोह क्षेत्र मे फैला हुआ है इस बीट के आसपास के गांव के लोग अपने रसोई घर से लेकर मरनजीवन के कार्यक्रमो के लिये लकड़ी ज्यादातर उक्त बीट के जगलो से प्रयोग मे लाते है। मेरा पूरी ध्याला बीट के क्षेत्र मे गश्त करने के लिए लगभग एक महीने का समय लग जाता है। ध्याला बीट के जगल UP-115 भेडी, C-10,C-11,C-12,C-5,C-24,C-26 मे कुछ पेड़ खैरो के कटे पाये गये थे जो काफी समय पहले के कटे होना प्रतीत हो रहे थे। उक्त पेड़ो के काटने के सम्बन्ध मे स्थानीय लोगो से पूछताछ करी गई जिन्होने जाहिर किया कि वह अक्सर अपने रसोई घर जीवन मरण के कार्यक्रमो के लिए जगल से लकड़ी उपयोग मे लाया करते थे कुछ खैर के पेड़ तीन चार महीने पहले कटे हुए प्रतीत हो रहे है। ध्याला बीट का जगल U-115 भेडी, C-10,C-11,C-12,C-5,C-24,C-26 UN DEMARCATED PROTECTED FOREST होने के कारण इसके 30% इन्धन का इस्तेमाल स्थानीय लोगो के द्वारा किया जा सकता है। मेरा यही ब्यान है जो सही लिखा है। हस्ताक्षर अंग्रेजी GAURAV SHARMA BEAT DHYALA तथा BO गगथ ने भी अपने हस्ताक्षर बतौर गवाह किये है ATTESTED MOUNTY GULERIA HC 18 I/O PS INDORA PD NURPUR DISTT. KANGRA कार्यवाही पुलिस:- मजबून ब्यान व तसदीक हालात से मौका मुकाम ध्याला बीट से खैरो के सुखे व हरे पेड कटे होने पाया जा रहा है जो काफी समय पहले के कटे होना प्रतीत हो रहे है जिस बारा स्थानीय लोगो से भी पूछताछ की गई जिन्होने इस बारा ना ईलमी जाहिर की है हालात मशकूक पाये जा रहे है। फिर भी बारा मुखबर इलाका में कायम किये गये है। आईन्दा इस सन्दर्भ मे जैसे ही कोई पूख्ता सबूत मिलते है तो नियमानुसार कार्यवाही अमल मे लाई जाएगी। हालात बारा जनाब SHO साहब को गोश गुजार किये गये

Signature (हस्ताक्षर): _____

Name (नाम): Mount, Guleria

Rank (पद): HC

No. (सं.): 18

To be Attested

Range Forest Officer
Indora Forest Range
at Bhadroya Distt. Kangra (H.P.)

Annexure - R-2 250
Page-15

No. camp
H.P. Forest Department
Dated Bhadroya 09/05/2024
From: Inspection Committee

To. -ACF, Nurpur

Respected sir,

Subject: - Complaint regarding " Jangal se lagatar avaidh tareqe se khair ke paido k katai wa jad se ukhade jane k chalet dhyala bhedi k Fgd Va BO ke khilaf Shikayat patra.

Respected sir,

On the matter cited above with reference to letter no. 517 dated 30/04/2024 During the inspection in the Forests of Dhiala Beat of Indora Forest Range on dated 07/05/2024 the undersigned visited the site along with Forest Staff, Forest Revenue staff along with the complainer.

The details of all site are given below.

1) Site-1: - Near nallah and Agricultural Fields - 02 khair stumps were Found on the land khata/ KHATONI 77/110 kisam bearing khasra no. 368 gair munkim nallah Malkiyat sarkar Himachal Pradesh, khana khast andraj tabhe hakuk bartan bartandaraan altebal pool. Report is Submitted by Kanungo Forest o/o DFO Nurpur. Action taken report - FIR Lodged (FIR No-160 dated 21/04/2024)

2) Site-2:- one Standing tree Found on the land having khata/khatoni77/118 min bearing khasra no. 188 kisam jangal mahfuza gair mehduda Malkiyat sarkar Himachal Pradesh ,khana kasat andraz kabza van vhivahg tabhe vartandaar risarbh pool. Report is submitted by Kanungo Forest o/o DFO Nurpur. No action taken Report is required on this matter.

3)Site -3:-One khair tree found felled (Near Shamshan Ghat) on the land bearing khasra no. 476 kisam jangal mehfuza Gair mehduda. Report is submitted by Kanungo Forest o/o DFO Nurpur. This khair tree used for crimination and entered into death registered (copy Enclosed)

4) Site -4: - 2 old felled khair stump on the land having khata/khatoni184/370 min bearing khasra no. 01kisam jangal mehfuza Gair mehduda Malkiyat sarkar jimachal Pradesh bargana kasaat andraz kabza van bhivag tabhe bartan bartandaar risarbh pool Report is submitted by Kanungo Forest o/o DFO Nurpur/Action taken report – DR no. 043/264/NFD is issued on the name of offender.

5) [illegible] of whole compartment – During the inspection of site no.5 3 no s of illicit felled khair trees were found (list enclosed) 2 no of very old khair stumps were found (list enclosed) on the land bearing khasra no. 619,529 malkiyat sarkar Himachal Pradesh, khana kabut andraaz kabza van vhivag tabhe bartan bartandaraan alaatbal pool kisam jangal mehfuza gair mehduda. It is very difficult to trace out the actual period in which these khair trees were felled. They were very dry and there were no copies. It seems that during the salvage lot of dry khair trees they were felled as some stumps still have the salvage hammer marking. 4no.s of pits were found but no sign of illicit felling was found. Instead of that, the whole team, the whole team along with the complainant investigated all the nearby areas and no sign of illicit felling was found. The report of complainer is attached.

Apart of this the local community use the forest wood for the crimination. The statement of local bodies and Panchayat Pradhan is also attached.

Other than this there was no sign of Illicit Felling hence the complaint must be dismissed. As Such False complaint and report decrease the morale of honest filed officers.

Enclosed: -

1) Statement of complainer
2) Photographs of Sites
3) Statement of local Bodies/ Villagers of Mandholi
4) Statement of Panchayat representative Pradhan Gheta

This is for your kind information and further necessary action please.

Inspection Committee

1. Sh. Ashish Kumar RFO Indora Chairman –
2. Sh. Rajesh Kumar, BO Rehan –
3. [illegible]un Kumar, BO Sadwan- (He is on training on that day)
4. Sh. Hrithik Koundal, FGD - Hrithik Koundal
   Tle Damtal Beat
   07/05/2024

To be attested

Range Forest Officer
Indora Forest Range
at Bhadroya Distt. Kangra (H.P.)

Annexure R-V

Page-16

Spot inspection of all 5 sites as well as demarcation of doubtful areas was done by committee on 07/05/202 land found as following

Site no	Species	Type of Land (As per demarcation Report)	Forest	Stump Girth In(cm)	Stump (old/Fresh)	GPS Location	Whether cognizance take in form of DR/ FIR etc.	Remarks
1	Khair	gair munkim nallah Malkiyat sarkar Himachal Pradesh, khana khast andraj tabhe hakuk bartan bartandaraan altebal pool	-	96	Fresh	-	FIR Lodged	-
	Khair		-	88	Fresh	-	FIR Lodged	-
2	Khair	jangal mahfuza gair mehduda Malkiyat sarkar Himachal Pradesh, khana kasat andraz kabza van vhivahg tabhe vartandaar risarbh pool	--	--	No Stump	-	No Action Required	Standing Tree Found
3	Khair	kisam jangal mehfuza Gair mehduda	-	94	Old	-	Entred into death Registered	Felled by Locals for Crimination purpose
4	[illegible]	01kisam jangal mehfuza Gair mehduda Malkiyat sarkar jimachal Pradesh bargana kasaat andraz kabza van bhivag tabhe bartan bartandaar risarbh pool	-	59	Old	-	DR Issued	--
	Khair		-	88	Old	-	DR Issued	--
5	Khair	malkiyat sarkar Himachal Pradesh, khana kabut andraaz kabza van vhivag tabhe bartan bartandaraan alaatbal pool kisam jangal mehfuza gair mehduda	Up- 115 Behri c-10	111	Fresh	32.154572 75.831959	FIR Lodged	-
	Khair			114	Fresh	32.154354 75.831959	FIR Lodged	-
	Khair			119	Fresh	32.152563 75.828347	FIR Lodged	-
	Khair			80	Dry and very old	-	-	Very old stumps, some are completely rotten off. They may have felled during previous salvage lots Lot no.26/2011-12 (List enclosed)
	Khair			86	Dry and very old	-	-	
	Khair			90	Dry and very old	-	-	
	Khair			90	Dry and very old	-	-	
	Khair			93	Dry and very old	-	-	
	Khair			75	Dry and very old	-	-	
	Khair			90	Dry and very old	-	-	
	Khair							

RFO Indora

BOO Rehan

HC Damtal Beat
07/05/2024

To be Attested

Range Forest Officer
Indora Forest Range
at Bhadroya Distt. Kangra (H.P.)

AnyScanner

Annexure R-VI
Page-17

No. 7382
Forest Department, Himachal Pradesh.

From:

Divisional Forest Officer,
Nurpur Forest Division,
Nurpur

To:

The Divisional Manager,
H.P.S.F.D.C.Ltd.
Working Division,
Dharamshala.

Dated: Nurpur, the 15/09/2023

Subject: Revised handing over of Lots to HPSFDCL for exploitation during 2023-24.

Sir,

Enclosed please find herewith General Abstract of (Salvage) Lot No. 36/2023-24 dry Khair alongwith marking lists of the concerned lot for further necessary action.

Please acknowledge its receipt.

Encl: As above.

Yours faithfully,

Divisional Forest Officer,
Nurpur Forest Division,
Nurpur

Endst.No. 7383-84 Dated: Nurpur, the 15/09/2023

1. Copy alongwith marking abstract is forwarded to C.C.F. Dharamshala for favour of information please.

2. R.O. Indora for information and necessary action. He is directed to hand over the revised Lot No. 36 /2023-24 dry Khair to HPSFDC Ltd. under receipt at an early date. One copy of marking abstract is also enclosed herewith for record.

Encl: As above.

Divisional Forest Officer,
Nurpur Forest Division,
Nurpur.

To be Attested

Range Forest Officer
Indora Forest Range
at Bhadroya Distt. Kangra (H.P.)

Annexure R. VI. P-18

GENERAL ABSTRACT OF DEAD DRY STANDING/FALLAN/UPROOTED TREES TO BE HANDED OVER TO HPSFDC LTD. FOR EXPOLITATION DURING 2023-24 IN NURPUR FOREST DIVISION.

Lot No.	Name of Forest	Comptt.	Area (in hac.)	Working Circle	Kind of Marking	Species Marked
36/2023-24	UP-115 Bheri	C-24	7.69	PLWC	Salvage	Khair Dry
		C-27	50.58	PLWC		
	Name of Marking Officer		Sh. Ashwinder Singh BO Gangath			
	Hammer used		13/NFD/2023-24			
	Date of Marking		07.08.2023			

Classification

Khair Dry	V	IV	III	IIA	IIB	IA	IB	IC	ID	IE	Total	M.C.
	Khair Dry											
D.S. Fit.	11	6	4	1							22	14.12
Total	11	6	4	1	0	0	0	0	0	0	22	14.12
D.F.Fit	40	6	2	0	0	0	0	0	0	0	48	24.15
Total	40	6	2	0	0	0	0	0	0	0	48	24.15
G.Total	51	12	6	1	0	0	0	0	0	0	70	38.27
	23.21	8.35	5.51	1.20	0	0	0	0	0	0	70	38.27

ABSTRACT

	V	VI	III	IIA	IIB	IA	IB	IC	ID	IE	Total	M.G.
Khair Dry	51	12	6	1	0	0	0	0	0	0	70	38.27
	~~38.11~~	8.35	5.51	1.2	0	0	0	0	0	0	70	38.27
	23.21											

Divisional Forest Officer,
Nurpur Forest Division,
Nurpur.

To be Attested

Range Forest Officer
Indora Forest Range
at Bhadroya Distt. Kangra (H.P.)

कार्यालय ग्राम पंचायत, घेटा

विकास खण्ड इन्दौरा, तहसील इन्दौरा जिला कांगड़ा (हि०प्र०)

क्रमांक.....

दिनांक 12/12/2025

प्रमाणित किया जाता है कि मैं प्रधान ग्राम पंचायत घेटा ध्यान करता हूं कि मेरे कार्यकाल में ग्राम पंचायत घेटा में मुझे अवैध कटान के बारे में कोई भी लिखित शिकायत प्राप्त नहीं हुई है। और न ही ग्राम पंचायत घेटा में मुझे ~~कोई~~ अवैध कटान कोई जानकारी प्राप्त हुई। ~~और~~ इसके अतिरिक्त किसी भी प्रकार के सामाजिक कार्य या किसी की मृत्यु पर ही जंगलों की लकड़ी का उपयोग करते हैं।

प्रधान ग्राम पंचायत घेटा
विकास खण्ड इन्दौरा (हि.प्र.)

हस्ताक्षर Sujkumar
दिनांक 12/12/2025

To be Attested

Range Forest Officer
Indora Forest Range
at Bhadroya Distt. Kangra (H.P.)

IN THE COURT OF HONBLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH NEW DELHI

Suit/Appeal No. OA - 1074/2024 JURISDICTION OF 201

In re:-

DURGESH KATOCH Plaintiff(s) or Petitioner(s)

Appellant(s) Complainant(s)

VERSUS

STATE OF H.P & ORS. Defendant (s)/ Respondent(s) / Accused Know all to whom these Present shall come that I/we SANDEEP KOHLI, PRESENTLY WORKING AS DIVISIONAL FOREST OFFICER, NURPUR, DIST. KANGRA, HP

The above named RESPONDENT NO. 1, 2 & 3.

do hereby appoint

ANIL JARYAL, D/3587/16
Ch-109, BLOCK-03, DELHI HIGH COURT.
9871277207

(herein after called the advocate/s) to be my / our Advocate in the above – noted case authorize him:-

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 20.01.2026 Day of 201 Accepted subject to the terms of the fees.

Advocate

D/3587/16
ANIL JARYAL

Client

Client

Divisional Forest Officer
Nurpur Forest Division
Nurpur, H.P.

I Identify the Signature/Thumb Impression of the Client.

Signed in my Presence. The Client.